

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**


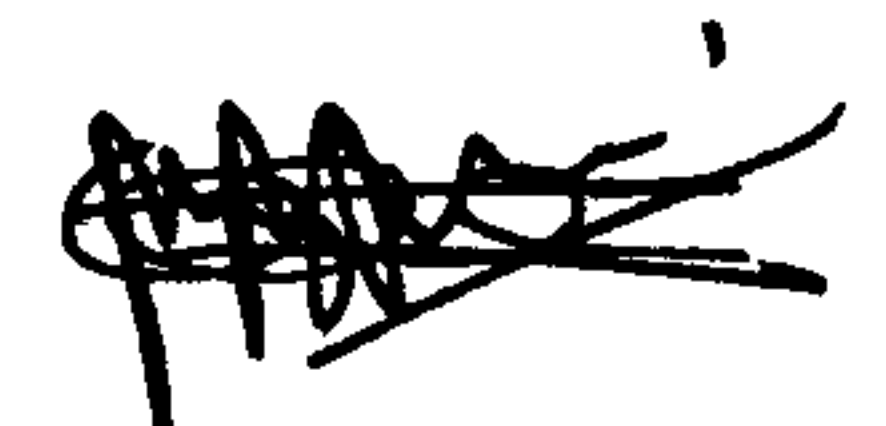
Co. Appeal No. 369/252/NCLT/AHM/2018

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 04.09.2018**

Name of the Company: Hetal Brijesh Ukani
(Nirman Capital Services Pvt. Ltd.)
V/s.
Registrar of Companies, Gujarat

Section of the Companies Act: Section 252 (3) of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	VAIBHAVI PARIKH a.w.	} Advocates	petitioner	
2.	KAVAN KUMAR MAHURAD			
3.	XXXXXXXXXX	Advocate	Respondent	

ORDER

Advocate Ms. Vaibhavi Parikh with Advocate Mr. Kavan Kumar is present for the Appellant

The representation from the ROC is received.

No representation from the Income Tax Department is received, even after issuance of notice.

The Registry is directed to issue notice to the Chief Income Tax Officer, Surat.

The Respondent shall file its objections, if any, within two weeks by serving an advance copy to the petitioner.

List the matter on 19.09.2018 for hearing before admission.


**MANORAMA KUMARI
MEMBER JUDICIAL**


**HARIHAR PRAKASH CHATURVEDI
MEMBER JUDICIAL**

Dated this the 4th day of September, 2018